

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Cont. Case(Crl.)(SH) No. 1 of 2013

21.06.13

Heard Mr. H Kharmih, the learned counsel for the petitioner.

Issue notice to the respondent to show cause as to why this instant petition should not be admitted and why such other order or orders should not be passed as this Court may deem fit and proper.

Notice is made returnable within 1(one) week.

The petitioner's counsel to take necessary steps to serve notice upon the contemptnor respondent.

List this matter on 28.06.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Petn.(SH) No. 42 of 2013

21.06.13

Heard Mr. P Nongbri, the learned counsel for the petitioner.

Issue notice to the respondent.

Since Mr ND Chullai, the learned state counsel is present and accepted notice, no further notice is called for. However, it is apparent that the complainant has also been made as a party.

In the meantime, the petitioner's counsel is directed to take necessary steps to implead the complainant as one of the respondents.

List this matter on 24.06.13 for further orders.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Petn.(SH) No. 43 of 2013

21.06.13

Heard Mr. P Nongbri, the learned counsel for the petitioner.

Issue notice to the respondent.

Since Mr ND Chullai, the learned state counsel is present and accepted notice, no further notice is called for. However, it is apparent that the complainant has also been made as a party.

In the meantime, the petitioner's counsel is directed to take necessary steps to implead the complainant as one of the respondents.

List this matter on 24.06.13 for further orders.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Petn.(SH) No. 44 of 2013

21.06.13

Heard Mr. P Nongbri, the learned counsel for the petitioner.

Issue notice to the respondent.

Since Mr ND Chullai, the learned state counsel is present and accepted notice, no further notice is called for. However, it is apparent that the complainant has also been made as a party.

In the meantime, the petitioner's counsel is directed to take necessary steps to implead the complainant as one of the respondents.

List this matter on 24.06.13 for further orders.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP (SH) No. 35 of 2013

21.06.13

Heard Mr. TT Diengdoh, the learned counsel for the petitioner.

Seen the order passed by this Court dated 8.08.2000 in Civil Revision No. 16 (SH) of 1998.

On perusal of the said order, it appears that direction was given by this High Court to dispose of the Title Suit No. 20 (T) of 1987 within a period of 4(four) months from the date of the order.

The learned counsel further contended that in spite of several petitions filed for disposal of the appeal in the light of the judgment passed by this High Court, no endeavour has been made by the learned Court below.

Considering the submissions advanced by the learned counsel and taking into consideration of the order passed by this Court referred above, it is hereby ordered that Mr. FS Sangma, Assistant to the Deputy Commissioner to disposed of the Title Suit No. 20 (T) of 1987 within a period of 3(three) months as directed by this Court earlier without any further delay failing which, he shall bound to appear before this Court for explanation.

Mr VGK Kynta, the learned counsel for the appearing for Pro forma Respondent No. 2 is present.

Registry is directed to communicate a copy of this order to the Assistant to the Deputy Commissioner immediately for compliance.

With the above observation and direction, the matter stands disposed of.

JUDGE

V. Lyndem.

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP(SH) No. 36 of 2013**

21.06.13

List this matter before any other Bench without me (i.e. Mr. Justice S.R. Sen).

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 173 of 2013

21.06.13

Heard Mr. N Khan, the learned counsel for the petitioner.

Issue Notice to the respondents.

Notice is made returnable within 4(four) weeks.

The petitioner's counsel to take necessary steps to serve notice upon the respondents.

Since Mr. ND Chullai, the learned counsel is present and accepted notice for respondents No. 1, 2&3, no further notice is called for. However, the petitioner's counsel to take necessary steps for the other private respondent.

List this matter on 19.07.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 174 of 2013

21.06.13

Heard Mr. K Paul, the learned counsel for the petitioner.

Issue Notice to the respondents.

Notice is made returnable within 3(three) weeks.

The petitioner's counsel to take necessary steps to serve notice upon the respondents.

Since Mr. KS Kynjing, the learned Advocate General assisted by Mr. H. Kharmih, the learned counsel is present and accepted notice for state respondents No. 1, 2&3 and Mr. ND Chullai, the learned counsel appearing for respondent No. 4 are present, no further notice is called for.

However, the petitioner's counsel to furnish a copy of the petition to the learned counsel for the respondents during the course of the day.

List this matter on 12.07.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 175 of 2013

21.06.13

Heard Mr. K Paul, the learned counsel for the petitioner.

Issue Notice to the respondents.

Notice is made returnable within 3(three) weeks.

The petitioner's counsel to take necessary steps to serve notice upon the respondents.

Since Mr. KS Kynjing, the learned Advocate General assisted by Mr. H. Kharmih, the learned counsel is present and accepted notice for state respondents No. 1, 2&3 and Mr. ND Chullai, the learned counsel appearing for respondent No. 4 are present, no further notice is called for.

However, the petitioner's counsel to furnish a copy of the petition to the learned counsel for the respondents during the course of the day.

List this matter on 12.07.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC(SH) No. 205 of 2013 in
FAO (SH) No. 3 of 2013

21.06.13

Heard Mr. KC Gautam, the learned counsel for the applicant.

Issue notice to the respondent to show cause as to why this instant petition should not be allowed and why such other order or orders should not be passed as this Court may deem fit and proper.

Notice is made returnable within 3(three) weeks.

The petitioner's counsel to take necessary steps to serve notice upon the respondents.

List this matter on 12.07.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
FAO (SH) No. 3 of 2013

21.06.13

Heard Mr. KC Gautam, the learned counsel for the petitioner.

This instant case will be taken up after disposal of Misc. Case (SH) No. 205 of 2013.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
FAO (SH) No. 4 of 2013

21.06.13

Heard Mr. HL Shangreiso, the learned counsel for the petitioner.

Issue notice to the respondents.

Notice is made returnable within 4(four) weeks.

The petitioner's counsel to take necessary steps to serve notice upon the respondents within 3(three) days.

In the meantime, the impugned order passed in Succession No. 61 of 2010 passed Judge District & Session Court, Garo Hills Autonomous District Council, Tura is hereby stayed until further order.

However, since this stay order has been passed in absence of the respondent, the respondent is at liberty to move an application prior to the date fixed for modification, alteration, if she desires to do so.

List this matter on 19.07.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(Crl.)(SH) No. 8 of 2012

21.06.13

Heard Ms. SG Momin, the learned counsel for the petitioner who pointed out that vide order dated 13.06.13, this Court has directed Mr. R Debnath, the learned CGC to file an affidavit. But unfortunately, he neither filed an affidavit or appeared before this Court today.

In my view, this is serious. If officers of the Court themselves disobey the Court's order, then it will be very difficult on the part of the Court to function smoothly. We must not forget that none is above the law; even the Court is also responsible for its own men.

Mr. R Debnath, the learned CGC is therefore asked to show cause as to why action should not be taken against him for disobeying the Court's order dated 13.06.13.

List this matter on 28.06.13 for show cause notice.

JUDGE

V. Lyndem.

